

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.126
IA-849/2021 in
IB-1411/(ND)/2018

IN THE MATTER OF:
As Technosoft (P) Ltd
Vs.
Indianroots Shopping Ltd

....OPERATIONAL CREDITOR

....RESPONDENT

SECTION :
U/s. 9 IBC, 2016

Order delivered on 01.4.2021

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : for R.P : Ms. Prachi Johri, Mr. Vatsalya Kumar, Advocates
alongwith Mr. Ashok Garg, RP and Mr. D.V. Gupta from the RP's team
For the Respondent/CD :
For the Intervener :

ORDER

IA-849/2021 :

Counsel for the Resolution Professional is present and Prayed to grant permission to sell the Car i.e., Chevrolet Captiva, having Registration No. HR26CQ7004, Engine No. Z 22D 1150350235, Chassis No. KLI CD 6C6FFB43793 on the grounds that its value is decreasing and there is no money with the Resolution Professional to pay the expenses incurred during the CIR Process.

It is further submitted that the valuation of the Car was conducted on 5th January, 2021 and assessed at Rs.3,50,000/-.

In view of the contents of the Application and the submissions made by the Counsel for the Resolution Professional, we hereby allow the R.P. to sell the said Car.

In terms of the above, the Application is **allowed**.

— Sd—

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd—

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit